

**Government of Andhra Pradesh
Forest Department**

Rc.no. 1814/2015-D1,
Dated: 02.04.2022.

Office of the Conservator of Forests,
Rajahmundry Circle, Rajamahendravaram

From,
S. Sri Saravanan, IFS.,
Chief Conservator of Forests,
Rajahmundry Circle,
Rajamahendravaram.

To,
The Prl. Chief Conservator of Forests (WL) &
Chief Wildlife Warden,
Andhra Pradesh, **ARANYA BHAVAN**,
K.M. Munshi Road, Nagarampalem,
Guntur - 522004.

Sir,

Sub : AP Forest Department -Wildlife-Kolleru Wildlife Sanctuary -
Hon'ble NGT, Chennai order in O.A.No.259/2020(SZ)& O.A No.02
of 2021(SZ), Dt.30.03.2022- Detailed report submitted -
Regarding.

Ref: 1. NGT, (SZ) Order, Chennai dt. 30.03.2022.
2. DFO, WLM Dn., Eluru Rc.no. 1185/2019-DM, dt.02.04.2022

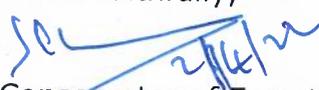
The Hon'ble NGT in their order dt.30.03.2022, mentioned in para no.05, 06, 07 & 09, submit factual as well as action taken report by respective departments on or before 04-04-2022 in the form of searchable PDF/OCR supportable PDF, to enable to file a report before the Hon'ble NGT, Southern Zone, Chennai.

In this connection, it is submitted that, in the reference 2nd cited, the Divisional Forest Officer, Wildlife Management Division, Eluru has submitted a detailed report duly covering all the issues (pertaining to Forest Department) raised by the Hon'ble NGT order in O.A.No.259 of 2020 and O.A.No.02 of 2021 in their order dt.30.03.2022 in the form of searchable PDF/OCR supportable PDF. The same is submitted herewith for approval and filling it before the Hon'ble NGT, Southern Zone, Chennai.

This is submitted for favour of information and taking necessary action.

Yours faithfully,

Encl: as above.


Chief Conservator of Forests,
Rajahmundry Circle,
Rajamahendravaram.

Copy to the DFO, WLM, Eluru for information.


2/4/2022

**GOVERNEMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

Rc.No.1185/2019-DM,
Dated.02.04.2022.

Office of the Divisional Forest Officer,
Wildlife Management Division, Eluru.

From
Sri C.Selvam, I.F.S.,
The Divisional Forest Officer (FAC),
Wildlife Management Division,
Eluru.

To
The Chief Conservator of Forests,
Rajahmundry Circle,
Rajamahendravaram.

Sir,

Sub: AP Forest Department -Wildlife-Kolleru Wildlife Sanctuary - Hon'ble NGT, Chennai order in O.A.No.259/2020(SZ)& O.A No.02 of 2021(SZ), Dt.30.03.2022- Detailed report submitted - Regarding.

Ref:- 1.National Green Tribunal, Southern Zone Order, Chennai dt. 30.03.2022.
2.FRO, WLM Eluru Rc.No.72/2021-22, dt.30.03.2022.

Kind attention is drawn to the subject and references cited, wherein, the Hon'ble NGT in their order dt.30.03.2022, mentioned in para no.05, 06, 07 & 09, submit factual as well as action taken report by respective departments in the form of searchable PDF/OCR supportable PDF, to enable to file a report before the Hon'ble NGT, Southern Zone, Chennai.

In this connection, the detailed report duly covering all the issues (pertaining to Forest Department) raised by the Hon'bleNGT order in O.A.No.259 of 2020 and O.A.No.02 of 2021 in their order dt.30.03.2022 in the form of searchable PDF/OCR supportable PDF is furnished below:

The main contents in the news item "కొల్లేరులో మళ్ళీ అక్రమ తవ్వకాలు" published in Eenadu newspaper on 30.03.2022 is that Illegal formation of tanks started again in Kolleru wildlife sanctuary as the water flow is receded due to summer season. A new 200 acres illegal tank is being excavated at Pedayaganamalli village of Eluru Mandal within the +5 contour of Kolleru Wildlife sanctuary. The officials of forest department are not responding to the illegal activities within sanctuary and taking bribe. Illegal excavations of tanks are being carried out in Gudiwakalanka & Prattikollalanka area of Eluru Mandal.

In this context, the Forest Range Officer WLM Eluru vide reference 2nd cited above submitted detailed report on the said issue and as per his report, an offence case was registered vide O.R.No.72/2021-22, dt.26.03.2022 against A1. Bale Nageswara Rao, A2.Bale Putta swami, A3.GhantasalaDaveedu Raju from Pedayaganamalli village involved in illegal repair work of old tank in Sy.no.1100 & 1101 (Govt land) to an area of Acre.95.00 cents and seized a Proclainer (Tata Hitachi) and filed the case before the Hon'ble Add. Judicial Magistrate of First class court, Eluru. Further the staff have breached the bunds with a length of 15 Mts, 9 Mts and 7mts on the three sides of the tank on 30.03.2022 to make the area unsuitable for aquaculture.

Further in the same location 3 offence cases were registered in previous year vide O.R.No.41/2021-22 dt.27.06.2021, O.R.No.44/2021-22, dt.30.06.2021, O.R.No.47/2021-22, dt.02.07.2021 for attempting illegal repair work of old tank in Sy.no.1100 & 1101 (Govt land) to an area of Acre.95.00 cents and seized 4 Proclainers and the cases were filed before the Hon'ble Add. Judicial Magistrate of First class court, Eluru.

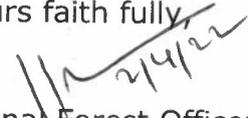
Further, the said location was jointly inspected by the the Collector and District Magistrate, West Godavari District and Divisional Forest officer (WL) Eluru along with revenue and forest staff on 02.04.2022. During joint inspection it was observed that strengthening the bund of existing old tank was attempted by the local villagers which was demolished during operation Kolleru and there is no new tank formed in that location. An offence case was registered on 26.03.2022 by the forest department staff well before the adverse news item published in Eenadu Newspaper on 30.03.2022 and breaching of illegally formed bund also going on and necessary instructions were issued to the field staff to completely remove the bund to ensure no aquaculture activities shall take place in that location.

Therefore, necessary action is being taken as per the provision of Wildlife Protection Act,1972 for attempting illegal bund formation and also wherever possible illegally constructed bunds were breached already to certain extent and further maximum portion of bunds will removed to make the area unsuitable for aquaculture.

This is submitted for favour of information and necessary action.

Encl: As above

Yours faith fully,


Divisional Forest Officer,
Wildlife Management Division,
Eluru.

Copy submitted to the Prl. Chief Conservator of Forests & HoFF and Prl. Chief Conservator of Forests (WL) & CWLW, A.P., Guntur for favour of information and necessary action.



ఏలూరు మండలం పెదయాగనమిల్లిలోని కొల్లెరులో పొత్తెయిస్తో ఉన్న చెపల చెరువు తవ్వకం



కొల్లెరును చెరువులా మార్చేకారితో

కొల్లెరులో మళ్ళీ అక్రమ తవ్వకాలు

- అధికార పార్టీ ప్రజాప్రతినిధి హస్తం
- కొత్తగా 200 ఎకరాల్లో చెరువులు

ఈనాడు డిజిటల్, ఏలూరు: వేసవి కాలంగా నిజ ప్రవాహం తగ్గడంతో కొల్లెరు అభయారణ్యంలో మళ్ళీ అక్రమ తవ్వకాలు తోరమయ్యాయి. పశ్చిమగోదావరి జిల్లా ఏలూరు మండలం పెదయాగనమిల్లిలో దాదాపు 200 ఎకరాల్లో కొత్తగా చెపల చెరువులు తవ్వకుతున్నారు. ఇందులో అధికార పార్టీకి చెందిన ఓ ప్రజాప్రతినిధి హస్తమున్నట్లు ఆరోపణలు వస్తున్నాయి. 'ఈనాడు' ప్రతినిధులు పుంగళవారం గ్రామానికి వెళ్లి పరిశీలించగా నాలుగు పొత్తెయిస్తూ మళ్ళీ తవ్వకుతుండగా నాలుగు క్రాక్షేత్ర సేవకు చెడును చేస్తున్నాయి. నియంతనల ప్రచారం కొల్లెరు అభయారణ్యంలో జో కాంటూరు పరిధిలోపు చెరువులు తవ్వకాదు. చెపల సాగులో అనుమతి లేదు. ప్రస్తుతం

వనులు చేస్తున్న ప్రదేశం మూడు సుందీ జో కాంటూరు పరిధిలోకి వస్తుందని తెలుస్తోంది. వారు లోజులుగా ఇక్కడ తవ్వకాలు సాగుతున్నా అటవీ ఇతర విధానం అధికారులు స్పందించలేదు. 'ఈనాడు' ప్రతినిధులు పొట్లో, వీడియో దొడ్డిరెన్సుండ్లగా వనులు చేస్తున్న వారు అభ్యంతరం తెలిపి, ఆపుతున్నారు. ఆ వ్యక్తి ఓ ప్రజాప్రతినిధి బంధువుగా తెలిసింది.

మానీమాడనట్లుగా అధికారులు

ఇదేవల కొల్లెరు వ్యాప్తంగా రాజాచోట్ల అభయారణ్యంలో తవ్వకాలు అదుగుతున్నాయి. ఏలూరు మండలం గుడివాడలంక, పత్తికోళ్లంక ప్రాంతాల్లోనూ చెరువులు తవ్వకుతుండగా, అటవీ శాఖ అధికారి జేతర ఎకరానికి రూ.25 వేల చొప్పున వనులు చేస్తున్నట్లు ఆరోపణలు ఉన్నాయి. కొత్తగా చెరువులు తవ్వకుతున్న విషయం తెలిసే సారే వాటి మరమ్మతులకు అవకాశం వస్తున్నా

మంటూ మురుగుల వేటలో మునిగిపోయాడు. 2004 తర్వాత సుదీర్ఘ సాధికార కమిటీ కొల్లెరులో పక్కబిందునప్పుడు అక్రమ చెరువులను తవ్వకం చేయాలింటివని తీర్పు చెప్పింది. ఉన్నతాధికారుల పర్యవేక్షణలోనే వేల ఎకరాల్లో అప్పుట్లో తవ్వకం చేశారు. మళ్ళీ దాదాపు 15,700 ఎకరాల్లో అక్రమంగా చెరువులను తవ్వకం చేశారు. కాటాయ హరిత ప్రజాస్వామ్య పార్టీ నేత బిక్ ఇద్దారు. పెదయాగనమిల్లిలో తవ్వకాలపై అటవీశాఖ రేంజర్ కుమార్ మాట్లాడుతూ... అక్కడ చెరువు తవ్వకాలు చేయడం లేదు. తిందటివాది తవ్విన చెరువునే మరమ్మతు చేస్తున్నారని అని తెలిపారు. అది కూడా చేయకూడదు కదా అని ప్రశ్నిస్తే, పోల్డో వద్దు. రుడి మాట్లాడడం అంటూ బాటవేశారు. 'గనేవాది పెదయాగనమిల్లిలో చెరువు తవ్వకుతున్నట్లు సమాచారం వస్తే చర్యలు తీసుకున్నాం. ప్రస్తుత పరిస్థితిని విచారించి రేంజర్లకు అడిగింది' అని డిఎంపివో సెల్లూ తెలిపారు.

Date : 30/03/2022 EditionName : ANDHRA PRADESH(TADEPALLIGUDEM) PageNo :

Rejoinder news item

కొల్లెరులో చెరువుకు గండ్లు కొట్టిన అధికారులు 'ఈనాడు' కథనానికి స్పందన

ఈనాడు డిజిటల్, ఏలూరు: పశ్చిమగోదావరి జిల్లా ఏలూరు మండలం పెదయాగనమిల్లిలోని కొల్లెరు పరిధిలో 200 ఎకరాల్లో అక్రమంగా జరుగుతున్న చెపల చెరువుల తవ్వకాలపై 'కొల్లెరులో మళ్ళీ అక్రమ తవ్వకాలు' శీర్షికన 'ఈనాడు'లో ప్రచురితమైన కథనానికి అటవీశాఖ అధికారులు స్పందించారు. చెరువు తవ్వకుతున్న ప్రాంతానికి చేరుకుని ముగ్గురిపై కేసు నమోదు చేశారు. ఒక పొత్తెయిన్సు సీజ్ చేశారు. చెరువుకు మూడు చోట్ల గండికొట్టారు. రాజమహేంద్రవరం నుంచి వచ్చిన కస్టర్ ర్యేటర్ ఆఫ్ ఫారెస్టు పరిధిలోని ప్రత్యేక ఫ్లయింగ్ స్క్వాడ్ చెరువు ప్రాంతాన్ని పరిశీలించి సిబ్బంది వివరణ తీసుకుంది.

Date : 31/03/2022
EditionName : ANDHRA PRADESH(TADEPALLIGUDEM)
PageNo :

అక్రమ చెరువు గట్టు ధ్వంసం



పెదయాగనమిల్లి వద్ద చెరువు గట్టు తొలగిస్తున్న అటవీశాఖ అధికారులు

ఏలూరు రూరల్: ఏలూరు మండలం పెదయాగనమిల్లి పరిధి అభయారణ్యంలో తవ్విన అక్రమ చెరువు గట్టు ధ్వంసం చేశామని అటవీశాఖ ఏలూరు రేంజర్ ఎస్.వీ కుమార్ చెప్పారు. తవ్వకాలపై సమాచారం అందుకున్న స్పెషల్ స్క్వాడ్ టీమ్ సభ్యులు బుధవారం చెరువును పరిశీలించారు. అనంతరం చెరువుకు నాలుగు పక్కల గట్టును పొత్తెయిన్తో కొట్టేశారని వివరించారు. ఒక పొత్తెయిన్ సీజ్ చేసి, తవ్వకాలకు బాధ్యులైన ముగ్గురు పెదయాగనమిల్లి గ్రామస్థులపై కేసు నమోదు చేశామన్నారు. అభయారణ్యంలో అక్రమ తవ్వకాలను ఉపేక్షించేది లేదని హెచ్చరించారు.

Joint Inspection by Collector & District Magistrate, West Godavari District and Divisional Forest Officer, Wildlife Management Division, Eluru on 02.04.2022.



Demolition of bund on 02.04.2022.



Demolition of bund on 30.03.2022.

